Sec. 107 for prevention of communal troubles and clashes during harvesting in West Bengal ?

SHRI RANGA : Not only communal but political also.

SHRI Y. B. CHAVAN : If there is any apprehension of communal or other troubles, naturally they will make use of this section.

श्री रामावतार शास्त्री : बिहार में राष्ट्रपति का शासन है। सरकार कहती है कि किसानों का जमीन पर हक होना चाहिये। बिहार में किसान या मजदूर जिस फसल को उन्होंने बोया है, उसको स्वयं काटना चाहते हैं। उनको ऐसा करने से रोकने के लिए जमींदारों और जमीन मालिकों की मदद के लिए बड़े पैमाने पर दफा 107 का प्रयोग किया जा रहा है, कम्युनिस्टों के खिलाफ, सोशलिस्टों के खिलाफ, पी० एस० पी०, एस० एस० पी० इत्यादि के लोगों के खिलाफ। क्या सरकार के पास इस तरह की कोई खबर है ? मैं जानना चाहता हूं कि कितने कार्यकर्ताओं के खिलाफ और इस नाम पर दफा 107 का प्रयोग अभी किया गया है।

मजदूर यदि कोई आन्दोलन करते हैं तो उनके खिलाफ तो इसका प्रयोग किया जाता है लेकिन मालिकों के खिलाफ नहीं किया जाता है। मैं जानता हूं कि बिहार काटन मिल्ज़ लिमिटेड फुलवारी शरीफ के मालिकों के खिलाफ इस धारा का प्रयोग किया गया है। मैं जानना चाहता हूं कि क्या कुछ मालिक लोग भी हैं कारखानों के जिन पर 107 लगाई गई है बिहार के अन्दर।

SHRI Y. B. CHAVAN : We will look into it.

Filling up of posts Reserved for Scheduled Castes and Scheduled Tribes by Members of that Community

*425. SHRI JAGESHWAR YADAV
SHRI ESWARA REDDY :
SHRI P. C. ADICHAN :
SHRI C. JANARDHANAN :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of posts reserved for the Scheduled Castes and Scheduled Tribes in Public Services are filled up by candidates belonging to other communities on the plea that sufficient number of candidates from Scheduled Castes and Scheduled Tribes are not available for these posts; and

(b) if so, the steps Government have taken to ensure that the posts reserved for the Scheduled Castes and Scheduled Tribes are filled up by candidates belonging to these communities only ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) The vacancies reserved for Scheduled Castes and Scheduled Tribes in Public Services are filled up by candidates belonging to other communities only when suitable candidates belonging to the reserved communities are not available, even though certain safeguards are provided.

(b) A statement showing the steps taken by the Government to increase the intake of Scheduled Castes and Scheduled Tribes against the reserved vacancies, is laid on the Table of the House.

Statement

Vacancies reserved for Scheduled Castes and Scheduled Tribes are dereserved and filled with general candidates only if suitable Scheduled Castes/ Scheduled Tribes candidates are not forthcoming. All the Ministries/Departments have been instructed to bring the reserved vacancies filled by direct recruitment (other than the reserved vacancies, recruitment to which is made through the U. P. S. C.) to the notice of the members of Scheduled Castes/ Scheduled Tribes by :

(1) advertisement in newspapers;

(2) notifying to employment exchanges; and

(3) intimating the recognised association of Scheduled Castes and Scheduled Tribes.

Even after taking all these steps, if suitable Scheduled Castes/Scheduled Tribes candidates are not available, then only the appointing authorities can get the reserved

vacancies dereserved by following the prescribed procedure.

2. For dereservation of vacancies which are either permanent or temporary but likely to become permanent or to continue indefinitely, prior approval of the Ministry of Home Affairs is necessary. For this purpose, the Ministries/Departments will have to make a self-contained reference to the Ministry of Home Affairs giving the full details in support of the proposal for dereservation. A copy of this reference is also required to be marked to the Commissioner for Scheduled Castes and Scheduled Tribes. After considering the facts as furnished by the Ministries/Departments and after taking into account the comments, if any, received from the Commissioners for Scheduled Castes and Scheduled Tribes, a reserved vacancy is permitted to be dereserved after ensuring that all possible steps have been taken to secure suitable Scheduled Castes/Scheduled Tribes candidates by the Ministries/Departments and even then such candidates were not forthcoming.

3. In case of reserved vacancies which are purely temporary and which have no chance whatever of becoming permanent or continuing indefinitely, the Ministries/Departments have been empowered to dereserve the reserved vacancies only after ensuring that all the prescribed steps have been taken for notifying the reserved vacancies. Even in such cases, the Commissioner for Scheduled Castes and Scheduled Tribes would be informed about the dereservation made together with the details and reasons necessitating the dereservation.

4. Apart from the fact that a strict procedure for dereservation has been prescribed, the appointing authorities/U. P. S. C. are required to judge the suitability of the candidates of Scheduled Castes/Scheduled Tribes by relaxed standards provided such authorities are satisfied that the lowering of standards will not unduly affect the maintenance of efficiency of administration.

5. As a further concession, it has also been provided that in cases where the requisite number of Scheduled Castes/Scheduled Tribes candidates fulfilling even the lower standards are not available to fill the vacancies reserved for them, the selecting authorities should, to the extent of vacancies reserved for Scheduled Castes/Scheduled Tribes in non-technical and quasi-technical Class III and Class IV posts/Services requiring to be filled by direct recruitment otherwise than by a written examination, select for appointment the best among the Scheduled Castes/Scheduled Tribes candidates who fulfil the minimum educational qualifications laid down in the notice for the recruitment/advertisement and in order to bring them up to the minimum standard necessary for the posts and for the maintenance of efficiency of administration, they should be given in-service training.

6. It can thus be seen that the reserved vacancies are not only widely circulated but are filled by Scheduled Castes/Scheduled Tribes candidates judging them by relaxed standards and in some cases by Scheduled Castes/Scheduled Tribes employees who just fulfill the minimum qualifications. The reserved vacancies which remain unfilled even after applying these relaxations would only be filled by general candidates, but the reservations thus lost would be made good by carrying forward an equal number of reserved vacancies to the subsequent year and, if necessary, to the year after that.

श्री जगेश्वर यादव : क्या मंत्री जी यह बताने की कृपा करेंगे कि आरक्षित जगहों में अनुसूचित जातियों के लिए जहां इंटरव्यू होते हैं या जहां किसी संस्था में भर्ती होने के लिए आवेदन-पत्न निकलते हैं उन आदेशपत्नों में देरी की जाती है ताकि ड्यू डेट पर वह न पहुंच सकें, इसलिए देरी से उनको आदेश दिए जाते हैं ? इसके बारे में कोई सुधार होगा ?

SHRI K. S. RAMASWAMY : All these things are being looked into. If there is any lacuna, we will certainly look into it.

श्री जगेश्वर यादव : बांदा जिले में मैं देखता हूं कि स्कूलों में जहां लड़के भर्ती किए जाते हैं उनको अक्सर देर से सूचना पत्र दिए

जाते हैं और वह पहुंचते नहीं हैं और इस तरीके से उनकी ड्यू डेट खत्म हो जाती है। तो इसके बारे में क्या सुधार होगा ?

SHRI K. S. RAMASWAMY : These posts are advertised in the local newspapers and also information is sent to recognized Scheduled Castes Associations. I do not know how this could have happened.

MR. SPEAKER : I am sorry that among the four who have tabled this question, three are absent. If they come later on, it will be very difficult for me to accommodate them.

SHRI JAIPAL SINGH : May I know, Sir, whether the ratio of reservations of posts for Scheduled Castes and Scheduled Tribes viz., 12½% and 5%, respectively if in any one year it is not filled, will it be carried over to the next year?

SHRI K. S. RAMASWAMY : If suitable candidates are not available in a particular year, then the vacancies are carried over to the next 2 years. We are thinking of even enhancing it to 3 years.

SHRI JAIPAL SINGH : He has not answered my question.

MR. SPEAKER : They are carried over to the next 2 years.

SHRI JAIPAL SINGH : It is only for 2 years. That is the point.

MR. SPEAKER : Whatever be that, he has said it.

श्री राम सेवक यादव : अध्यक्ष महोदय, हरिजन और आदिम जातियों के जो स्थान सुरक्षित हैं प्रथम श्रेणी व द्वितीय श्रेणी के लिए उनके लिए तो यह कहा जाता है कि योग्य व्यक्ति नहीं मिले लेकिन क्या यह भी सही है कि चतुर्थ श्रेणी और जहां तक कि चपरासियों की जगह के लिए सुरक्षित स्थान नहीं भरे जाते हैं, तो उसका क्या कारण है ? और अब तक का जो तजुर्बा रहा है उसको ध्यान में रखते हुए क्योंकि इन सुरक्षित स्थानों का कोई मतलब नहीं रहता अगर योग्यता के आधार पर न मिलने वालों की जगह दूसरों से भर दी जाती है, तो उसको दृष्टि में रखते हुए क्या भविष्य में यही काम किया जायगा कि जो स्थान हरिजन और आदिवासियों के लिए सुरक्षित हैं वह उन्हीं से भरे जाएंगे, दूसरों से नहीं भरे जाएंगे ?

SHRI K. S. RAMASWAMY : Sir, it is true that certain posts in the Class III and Class IV are not filled up by the scheduled caste candidates. But we are taking steps to provide safeguards to recruit mrore number of people both from the scheduled caste and scheduled tribe candidates for Class III and IV. In this regard we are even advising the authorities in charge of recruitment to relax the standards of suitability to some extent in such cases. Also, the Scheduled Caste candidates are being interviewed on a particular day en block. For selection in respect of non-technical and quasi-technical posts in Class III and IV if minimum qualification is satisfied they are being recruited.

श्री राम सेवक यादव : अध्यक्ष महोदय, दूसरे हिस्से का जवाब नहीं आया कि अब तक का जो तजुर्बा रहा है कि दूसरों को योग्यता का आधार बना कर ले लिया जाता है और उनकी जगहें भर जाती हैं उसको देखते हुए क्या आइन्दा इस तरह की कोई चीज सरकार करने जा रही है कि इन लोगों के लिए सुरक्षित स्थानों को उन्हीं के द्वारा भरा जायगा और दूसरे लोग नहीं लिए जाएंगे ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : उप मंत्री जी ने इसके बारे में बताया कि इस तरह की इंस्टांसेज हमारे ध्यान में आई हैं तो उसको दूर करने के लिए भी कार्यवाही की गई है। उसके लिए कार्यवाही जो की गई है उसके दो भाग हैं। एक भाग तो यह है कि जिन विभागों में या मंत्रालयों में इस तरह के चुनाव किए जाते हैं वहां पर उनको यह बताया जाय कि यदि वह उस स्तर तक भी नहीं आते हैं तो उस स्तर को कम करके उनको भर्ती किया जाय और जहां कहीं हम देखते हैं कि वहां किसी तरह का मानसिक किसी को विरोध है या मानसिक कोई द्वेष है इस बारे में तो उसको हम दूर

करने का यत्न हर एक इंडिविजुअल केसेज़ में भी करते हैं और इसमें जो शिड्यूल्ड कास्ट ऐंड शिड्यूल्ड ट्राइब्ज़ के कमिश्नर हैं उनकी भी हम पूरी सहायता लेते हैं और हर एक इस तरह के इंस्टासेंज़ उनके ध्यान में लाये जाते हैं। उनकी जो सिफारिश होती है और उनकी तरफ से जो हमारे पास खबरें आती हैं उस पर भी हम कार्यवाही करते हैं। जहां कहीं ऐसी बात हो जो कि सरकार की नीति के खिलाफ है और सरकार की जो व्यावहारिक नीति है उसके विरुद्ध जाती है उसका हम इलाज तत्काल ही करेंगे। पर नीति के अनुसार आप को बताया गया कि नीति में किसी तरह की खामी नहीं न उसको लागू करने में किसी तरह का मानसिक पशोपेश है। कहीं-कहीं जहां हम इस तरह का इंस्टांस पाते हैं उसको दूर करने के लिए हमको सबके सहयोग की आवश्यकता है और मैं चाहता हूं कि माननीय सदस्य इस तरह के इंस्टांसेज निगाह में लाएं तो हम लोग उसको और भी सफलतापूर्वक हटा सकेंगे।

श्री शिव नारायण : अध्यक्ष महोदय, यह प्रश्न बड़ा जटिल है। हाथी के दांत खाने के और दिखाने के और। इस सरकार ने रिजर्वेशन सेंट्रल गवर्नमेन्ट में 12 परसेंट और स्टेट गवर्नमेंट में 18 परसेंट रखा है लेकिन उसका इम्प्लीमेंटेशन दो परसेंट भी नहीं हुआ है यह मैं चैलेंज करता हूं। हमारा लड़का आइ० ए० एस० में टाप करता है लेकिन इंटरव्यू में रिजेक्ट कर दिया जाता है। तो मैं पूछना चाहता हूं सरकार से कि इसकी रिमेडी आपने क्या सोची है कि जो लड़के आई० ए० एस० में पास हो जायं उन्हें इन्टरव्यू में फेल कर दिया जाता है इन्टरव्यू में कालर टाई आदि पर ज्यादा ध्यान दिया जाता है। आखिर इसकी रेमेडी क्या है?

श्री विद्या चरण शुक्ल : माननीय सदस्य ने जो कुछ कहा है, उसमें बहुत कुछ सच्चाई है। इस तरह के दृष्टांत कई बार पहले हमारे सामने आए हैं?

श्री शिव नारायण : इसके सुबूत हैं। सरकार इस बारे में कुछ भी नहीं कर रही है।

श्री विद्या चरण शुक्ल : मैं माननीय सदस्य की बात मानता हूं। इस तरह की शिकायत को दूर करने के लिए यह प्रावधान कर दिया गया है कि जो उम्मीदवार लिखित परीक्षा में पास हो गये हैं, केवल इन्टरव्यू में फ़ेल होने के कारण उन्हें रिजेक्ट नहीं किया जायेगा। इस प्रकार के शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज़ के उम्मीदवारों के लिए हम ने एक ट्रेनिंग इंस्टीट्यूशन खोला है। हम उत्तर भारत, दक्षिण भारत और देश के विभिन्न भागों में इस प्रकार के ट्रेनिंग इंस्टीट्यूशन्ज़ खोलने की कोशिश कर रहे हैं। आशा है कि वे एक दो साल में शुरू हो जायेंगे। सदन को यह जान कर खुशी होगी कि पिछले दो तीन सालों से, जब से यह इंस्टीट्यूशन चला है, हमने सैन्ट्रल सर्विसिज़ या आल-इंडिया सर्विसिज़ में अनुसूचित जातियों और अनुसूचित जन-जातियों के लिए जितनी जगहें रखी थीं, वे सबकी सब पूरी भर चुकी हैं और जो उम्मीदवार आये, वे पास हुए हैं। इससे पता चलता है कि यदि इन लोगों को पूरा मौका दिया जाये, तो वे हर एक से प्रतियोगिता कर के ऊंचे से ऊचे स्थान प्राप्त कर सकते हैं। उन्हें केवल मौका देने की बात है।

SHRI R. D. BHANDARE : May I know from the hon. Home Minister whether he had appointed the Yardi Committee to look into this matter, and if so, the recommendations made by that committee to do away with the anomaly that is found in the filling of the reserved posts, and to what extent those recommendations have been accepted by the Home Ministry ?

SHRI VIDYA CHARAN SHUKLA : The Additional Secretary in the Home Ministry was appointed to look into this matter, and he gave a report. As far as I can remember, we accepted all the recommendations, and we are in the process of implementing them.

SHRI RANGA: How far have they been implemented? The hon. Minister says that they are in the process of being implemented. Is that a satisfactory answer ?

SHRI SHEO NARAIN : Let not my hon. friend worry. They are digging their own grave.

श्री सूरज भान : मंत्री महोदय ने कहा है कि शिड्यूल्ड कास्ट्स के लिए रिज़र्व्ड स्थान इसलिए नहीं भरे जाते हैं कि उनमें से सूटेबल कैंडीडेट्स नहीं मिलते हैं। हम देखते हैं कि अख़बारों में एडवरटाइज़मेंट्स में भी इस प्रकार लिखा जाता है : "इफ सूटेबल शिड्यूल्ड कास्ट्स कैंडीडेट्स आर नाट ऐवेलेबल, दि पोस्ट्स विल बि आफ़र्ड टु अदर्ज़"। अगर यह सरकार 22 सालों के बाद भी उन लोगों को इन पोस्ट्स के लिए सूटेबल नहीं बना सकी है, तो वास्तव में यह लज्जा की बात है। मैं समझता हूं कि इस तरह की बात कह कर वह हिन्दुस्तान भर के शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज़ के लोगों की बेइज्जती करती है और उनको बेवक़ूफ़ बनाती है।

अध्यक्ष महोदय : माननीय सदस्य अपने व्यूज़ दे रहे हैं। वह सवाल पूछें।

श्री यज्ञ दत्त शर्मा : अध्यक्ष महोदय, यह सवाल ऐसा है कि माननीय सदस्य इस पर जज़बाती हो सकते हैं। इसलिए आप उनके भावुक होने पर आपत्ति न करें। इस प्रश्न को लेकर अगर देश में आग लग जाये, तो यह सरकार ही उसके लिए ज़िम्मेदार होगी।

श्री सूरज भान : मेरा सीधा सवाल यह है कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज़ के रिप्रेज़ेन्टेशन को पूरा करने के लिए क्या सरकार रिज़र्व्ड पोस्ट्स के एगेंस्ट शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज़ के उन कैंडीडेट्स को लगायेगी, जो मिनिमम क्वालिफ़िकेशन्ज़ को पूरा करते हैं; अगर वह ऐसा नहीं करेगी, तो फिर रिज़र्वेशन के मानी क्या हैं।

श्री विद्या चरण शुक्ल : हमारी नीति यह रही है कि जो उम्मीदवार मिनिमम क्वालिफ़िकेशन्ज़ को पूरा करते हैं, उनको अवश्य लगाया जाये। मैं ने खुद कहा है कि हम सरकार की इस नीति के लागू किये जाने में ख़ामियां पाते हैं। हमारी कई संस्थायें सरकार की इस नीति को खुले दिल से मन्ज़ूर नहीं करती हैं। इस सम्बन्ध में कहीं-कहीं कठिनाइयां हमारे सामने आती हैं; लेकिन हम उनको तत्काल दूर करने का प्रयत्न करते हैं। मैं यह नहीं कहता कि कोई कठिनाई नहीं है। माननीय सदस्य ने जो कहा है, वह कठिनाई कई बार हमारे सामने आई है और हम उसको दूर करने का यत्न करते हैं। जब भी हमारे ध्यान में ऐसी कठिनाई आई है, हमने उसको दूर किया है। यह कहना गलत है कि सरकार उन कठिनाइयों पर ध्यान नहीं देती है और उनको दूर करने का प्रयत्न नहीं करती है। अगर माननीय सदस्य किसी समय मुझसे मिलें, तो मैं विस्तृत आंकड़े देकर उन्हें बताऊंगा कि इस सम्बन्ध में हमने कितना काम किया है।

श्री सूरज भान : मैं गवर्नमेन्ट के दिये हुए आंकड़ों से ही मंत्री महोदय की बात को गलत साबित कर सकता हूं।

श्री विद्या चरण शुक्ल : जो भी कठिनाइयां हमारे सामने आयेंगी, उन को दूर करने का पूरा प्रयत्न किया जायेगा।

SHRI K. LAKKAPPA : It is a question of absorbing the Scheduled Caste and Scheduled Tribe candidates in the various posts by the Public Service Commissions in the various States. The answer given by the hon. Minister is not satisfactory because the question is a basic one, inasmuch as the Scheduled Castes and Scheduled Tribes have not been adequately represented in the UPSC and in the Service Commissions in the various States. In the Public Service Commission in the various States, the other communities are represented, but not the Scheduled Castes and Scheduled Tribes. Till recently in Mysore, the Chairman of the Public Service Commission was from the Scheduled Castes, but

now a person belonging to some other community has been appointed there. The same is the position in most other States....

MR. SPEAKER : The hon. Member is answering the question himself. He is not asking any question.

SHRI K. LAKKAPPA : This is a very important question. The reason for Scheduled Castes and Scheduled Tribes not being appointed in adequate numbers is that there is not adequate representation for the Scheduled Castes and Scheduled Tribes in the Public Service Commissions in the various States. May I know whether Government are going to take any steps in this direction?

SHRI VIDYA CHARAN SHUKLA : It is an important aspect to which the hon. Member has drawn our attention. I may inform that in the UPSC this representation has been given. We took this matter up with the various State administrations and various State Governments have taken steps in this direction so that they would have members belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions. I think it is a wholly healthy policy that there should be such representation for the members belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions.

SHRI BASUMATARI : From the reply of the hon. Minister it appears that suitable candidates are not available for filling up the posts reserved for Scheduled Castes and Scheduled Tribes, and one of the reasons for this is that there is no member belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions. Wherever such representation has been given to these communities in the Public Service Commissions, suitable candidates have been found. May I know whether the Home Minister will suggest to the States to have a member belonging to the Scheduled Castes and Scheduled Tribes in every State Public Service Commission and also at the Centre as well ?

SHRI VIDYA CHARAN SHUKLA : I have already replied to the question. We have taken this matter up with the State administrations, and certain State Governments have taken action in this direction.

SHRI RANGA: May I know whether Government would be willing to place on the Table of the House, if not now, at least at a later date, statistics in regard to the number of Scheduled Castes and Scheduled Tribes candidates appearing in the Public Service Commission examinations and before special selection boards, how many of them have come to be selected, and out of them, how many have undergone training in the special schools that Government have established, so that it might be possible for us to know whether any real genuine progress is being made in regard to these people when they go through these competitive examinations and try to enter the services?

SHRI VIDYA CHARAN SHUKLA : These statistics are normally given in the report of the Scheduled Castes Commissioner, but I shall lay a statement on the Table of the House giving the latest position about this matter.

श्री मोलहू प्रसाद : भारत सरकार के जिन औद्योगिक उपक्रमों में 51 प्रतिशत धनराशि लगी हुई है, क्या उनमें भी आरक्षण व्यवस्था की गई है ? यदि की गई है तो क्या क्रमवार उसका व्योरा दे सकेंगे ?

श्री विद्या चरण शुक्ल : जी हां, हमारी पब्लिक अण्डरटेकिंग्ज़ में भी इस तरह के आरक्षण की व्यवस्था की गई है । लेकिन कुछ ऐसी पब्लिक अण्डरटेकिंग्ज़ हैं जिन्होंने इस तरह के आदेश अभी तक जारी नहीं किये हैं । उनके साथ हमने इस मसले को उठाया है और उम्मीद है कि वे जल्दी ही अपने यहां सरकार की नीति के अनुसार चल कर इस प्रकार के आरक्षण की व्यवस्था करेंगे ।

SHRI N. R. LASKAR : May I know from the Government how many State Governments have rejected or not approved of this idea of appointing members belonging to the Scheduled Castes and Scheduled Tribes as members of the Public Service Commission ?

SHRI VIDYA CHARAN SHUKLA : As far as I remember, no State Government has said no to that idea, but some State

Governments have taken action and other State Governments would probably be taking action in the future. I do not think any State Government has said no to this suggestion.

श्री ना० नि० पटेल : सूटेबिल कैन्डिडेट्स न मिलने की वजह से बहुत सी जगहें पूरी नहीं की गई हैं, जो आफिसर्ज़ या डिपार्टमेन्ट इस बात के लिये जिम्मेदार हैं कि खोटी बात बताकर या सूटेबिल कैन्डीडेट्स को नौट-सूटेबिल करके रिजैक्ट कर दिया है, उनके खिलाफ़ कोई कार्यवाही करने के लिये क्या सरकार विचार कर रही है ?

श्री विद्या चरण शुक्ल: अगर इस तरह का कोई दृष्टान्त आयेगा कि जहां जानबूझ कर सरकारी नियमों या सरकारी आदेश का उलंघन करके रिजैक्ट किया गया है तो नियमानुसार उनके खिलाफ़ अवश्य कार्यवाही की जायगी ।

श्री एस० एम० जोशी : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि जब सूटेबिल कैन्डीडेट्स . . . . .

श्री मु० अ० खां : अध्यक्ष महोदय, हमारी तरफ़ से आप एक को भी नहीं बुलाते हैं— यह क्या तरीका है ? आपने इधर से कितने आदमियों को बुलाया है ? ऐसा मत कीजिये, यह बड़ी ज्यादती है, हमको भी मौका दीजिये । अगर हम लोग न बोलें तो क्या हमको मौका ही नहीं मिलेगा । यह बात ठीक नहीं है, आप हमको भी मौका दीजिये, वरना हम भी प्रोटेस्ट करेंगे । उधर से चार-चार मेम्बरों को बुलाया गया है, इस तरफ़ से एक को भी नहीं बुलाया, आप रिकार्ड उठा कर देख लीजिये ।

MR. SPEAKER : Please sit down. Do not behave like that.

श्री मु० अ० खां : मैं मिस-बिहेव नहीं कर रहा हूं, लेकिन आपको इस तरफ़ का भी ध्यान रखना चाहिये ।

MR. SPEAKER : Will you sit down or not ? Do not try to misbehave.

श्री एस० एम० जोशी : शासन की यह नीति है कि जो भी शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के लोग हैं उनको बढ़ावा दिया जाय, लेकिन जब वे यू०पी०एस०सी० के सामने जाते हैं तो वहां सूटेबिल्टी का सवाल आता है, जिसमें कई घपले होते हैं । इस घपले का एक केस मेरे पास इस वक्त मौजूद है, जिसके बारे में मिनिस्टर साहब को लिखने वाला हूं । एक आदमी एस्सिटेंट स्टेशन मास्टर के एक्ज़ामिनेशन के लिये गया, वह पास हो गया, वह ग्रेजुएट भी है, मगर इसलिये नहीं लिया गया क्योंकि उसकी दृष्टि अच्छी नहीं है । जब वह ग्रेजुएट है तो कम से कम इतनी मदद हुकूमत को करनी चाहिये कि उसके ग्रेजुएट होने के हिसाब से कोई दूसरा काम उसको मिलना चाहिये था । क्या आप उन लोगों को इस सम्बन्ध में कोई निर्देश देंगे ?

श्री विद्या चरण शुक्ल : अध्यक्ष महोदय, माननीय सदस्य ने जो दृष्टान्त बताया है उसमें योग्यता के आधार पर नहीं, बल्कि स्वास्थ्य की दृष्टि से अयोग्य पाने के आधार पर उसको वह स्थान नहीं दिया गया . . . .

श्री हुकम चन्द कछवाय : ऐसे बहुत से मंत्री भी भरे हुए हैं जिनको ब्लड प्रेशर है, हार्ट एटेक है ।

श्री विद्या चरण शुक्ल: ऐसे लोगों को यदि हम उनकी योग्यता के अनुसार और सरकारी नियमों के अनुसार कोई दूसरा स्थान दे सकते हैं, तो बड़ी खुशी से ऐसा स्थान दिया जायगा, इसमें कोई आपत्ति नहीं है, लेकिन उस स्थान के लिये जो रिलैक्स्ड स्टैंडर्ड रूल्ज़ हैं, उसमें आना चाहिये । लेकिन जहां तक स्वास्थ्य के आधार पर यदि किसी को रिजैक्ट किया जाता है तो उसमें रिजर्वेशन वाली बात नहीं आती ।

MR. SPEAKER : I should say this to the Minister of Parliamentary Affairs. From this side also Members were called. Mr. Bhandare and others were called. In spite of that some gentleman gets up from this side and goes on saying things they were saying a few minutes before. This is going on since the last four or five days. He must ask them not to behave like this. I have seen the list of Members allowed from this side. In spite of that they behave like this.

Scholarships, Fellowships etc. granted by various foreign institutions

*426. SHRI VIRENDRA KUMAR SHAH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that various scholarships and fellowships granted to us by various foreign institutions and/or Governments have occasionally lapsed;

(b) whether it is also a fact that the extent of such lapses during the year 1968-69 amounted to Rs. 2.50 lakhs;

(c) if the answers to parts (a) and (b) above be in the affirmative, the reasons for the above lapses; and

(d) whether his Ministry proposed to take effective steps to avoid such lapses in future, and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir.

(b) The amount owing to unutilised scholarships during 1968-69 was approximately Rs. 3.15 lacs.

(c) Unutilised scholarships are primarily due to the last minute inability of scholars to leave India for personal, domestic reasons such as sudden illness, death of parents, unforeseen family difficulties, that are unavoidable. Subsidiary reasons are: Lack of proficiency in a foreign language and difficulty in meeting passage costs where these have not been covered by the scheme.

(d) Prospective scholars have been strongly advised to utilise their awards by all possible means including ensuring proficiency in the relevant foreign language. Reserve Lists are maintained of candidates who may replace nominees if the latter fall out for unavoidable reasons. The Government makes grants under its "Needy and Deserving" scheme to those scholars who satisfy the economic condition for such assistance.

SHRI VIRENDRAKUMAR SHAH : May I know whether it is due to the late advertising and whether the Government notifies the concerned persons in time so that applications could be sent and examined by an impartial body ?

SHRIMATI JAHANARA JAIPAL SINGH : Advertisements are issued well in time. All the scholarships are advertised through newspapers and notices are sent to the universities. All facilities are given to those interested to apply and when the applications are received they are screened and those possessing the requisite qualifications are examined by a committee consisting of a non-official chairman, representative of the ministry of education, ministry of external affairs and some experts of the particular field for which the scholarship is given and also someone from the donar country or institution.

SHRI VIRENDRA KUMAR SHAH : In view of these lapses, would the Government like to request the foreign institutions to review the scholarships ?

SHRIMATI JAHANARA JAIPAL SINGH : No, that is not possible.

श्री राम चरण : अध्यक्ष महोदय, इन फौरन-स्कोलरशिप्स में जहां तक शेड्यूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स का ताल्लुक है, जो 12 स्कोलरशिप भारत सरकार की तरफ़ से उनके लिये निर्धारित हैं, उनमें ही स्थान मिलता है, लेकिन जो स्कालरशिप्स विदेशी संस्थाओं की तरफ़ से दिये जाते हैं, उनमें इनके लिये कोई रिजर्वेशन नहीं होता। जैसा कन्सलटेटिव कमेटी में भी मैंने पूछा था कि क्या इन फौरन-स्कालरशिप्स में भी उनको कोई रिजर्वेशन देने के लिये तैयार हैं ? यदि नहीं देना चाहते हैं तो उसके क्या कारण हैं ?